

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Contempt Petition No.25/2002
in
Original Application No.1237/96.

Dated this Friday the 19th Day of April, 2002.

Hon'ble Shri Justice Birendra Dikshit, Vice Chairman
Hon'ble Smt. Shanta Shastry, Member (Administrative)

D.H. Hodekar,
working as Tinder,
Under Asstt. Collector
of Customs & Central Excise,
Jail Road, Ratnagiri-415612.

.. Petitioner/
Original
Applicant.

(By Advocate Shri R.G. Walia)

Versus

1. Shri S.D. Majumdar,
Commissioner,
ICE House,
Opp. Ruby Hospital,
Pune.

2. Shri M.Y. Patel,
Asst. Commissioner,
Custom Office,
Ratnagiri.

.. Proposed
Contemnners/
Original
Respondents

(By Advocate Shri V.D. Vadhavkar
holding brief of Shri M.I. Sethna).

.. Order on Contempt Petition (Oral)
{ Per : Justice Birendra Dikshit, Vice Chairman }

This Contempt Petition is on the ground of wilful
disobedience of the order passed in O.A. An affidavit
together with photocopy of receipt as Exhibit 'A' has
been filed which indicates that applicant has paid in
compliance of order of this Tribunal an amount of
Rs.1,18,947/- out of which Rs.26,312/- has been deducted
by Respondents as tax at source in accordance with law of
B.S.T.

...2...

Income Tax. The Counsel for applicant states that the applicant is satisfied as the amount payable has been paid. Under aforesaid circumstances we do not consider it necessary to proceed with Contempt Petition any further. We discharge the notice, drop the proceeding and dismiss the Contempt Petition as order has been complied by Contemner-Respondent.

Jan 9-

B. D. K.

(Smt. Shanta Shastry)
Member (A)

(Birendra Dikshit)
Vice Chairman.

H.

~~Ans~~
30/4

~~Re. 3~~

dt: 19. 4. 2002
order/judgement despatched
to Applicant/Respondent(s)
on 19. 5. 2002

CR
19/6